

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **51/AM14**
SCHEDULED TO BE HELD ON 19.03.2014
(HELD ON 20.03.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **51/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled held on 19.03.2014 (held on 20.03.2014)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, Economic Officer

2. Committee confirmed Minutes of NC Meeting No. **50/AM14 held on 12.03.2014.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 10.03.2014, the Committee decided to amend the description of Import Item No. 2 to read as “**Hydroseal G 250**”. Besides this there is no other change in the decision taken in earlier NC Meeting No. **32/AM10** held on **04.11.2009** (Case No. **1/7/87-ALC1/2009**).

Case No. A-272	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00075/AM14/DES-VII	Status: Deferred
NC No.:51/AM14 Dated: 20.03.2014	Adv. Lic. No. 0510354967 dated 23.05.2013	RLA F. No. 05/23/040/00052/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510354967 dated 23.05.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-273	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00033/AM14/DES-VII	Status: Deferred
NC No.:51/AM14 Dated: 20.03.2014	Adv. Lic. No. 0510351950 dated 18.04.2013	RLA F. No. 05/23/040/00010/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510351950 dated 18.04.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-274	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status: Approved
NC No.:51/AM14 Dated: 20.03.2014	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Request: Review of NC's decision taken in Meeting No. 15/AM10 held on 08.07.2009.

Decision: The Committee considered the request of the firm and as per the comments furnished by DIPP vide their letter dated 20.03.2014 decided to allow import of additional quantity 7180 kg of Import Item No. 1 - Vinyl Resin Powder against the export of 30300 kg of Export Product No. 3 – Vinyl Top Coat Varnish (containing Vinyl Resin min. 23.7% by weight). Besides this, all other quantities allowed in the earlier decision of NC Meeting No. 15/AM10 held on 08.07.2009 (Case No. A-19) remains unchanged.

20.03.2014	0310746149 dated 21.08.2013	03/95/040/00385/AM14	
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Request: Inclusion of Import Item No. 12 – Plastic Pallets (Packing Material) : 180 Numbers against Advance Authorization No. 03103746149 dated 21.08.2013

Decision: As per the written comments furnished by DIPP vide their letter No. 7/227/2013-TSW dated 18.03.2014, the Committee decided to include the Import Item No. 12 – Plastic Pallets (Packing Material) – 180 Numbers subject to the condition that all the Pallets imported will be exported alongwith the export product. Besides this there is no other change in the decision taken in earlier NC Meeting No. 36/AM14 held on 03.12.2013 (Case No. 17/33/87-ALC1/2013).

Case No. A-277	VISEN INDUSTRIES LTD.	HQ F. No. 01/82/050/01500/AM11/DES-VII	Status: Deferred
NC No.:51/AM14 Dated: 20.03.2014	Adv. Lic. No. 0310611695 dated 19.01.2011	RLA F. No. 03/95/040/00749/AM11	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310611695 dated 19.01.2011

Decision: A copy of Representation has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

Case No.: 3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Rejected
HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39093010	62/0- C884083 - Capped 0.09 IV BIFUNCTIONAL PPO (Poly Phenylene Oxide)	10000.000	K.G	33607750.00	605000.00 US Dollars
				Total	33,607,750.00	605,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072099	MX 90 / SA90-100-0-50ST (Poly Phenylene Oxide - PPO)	18000.000	K.G	20,286,000.00	360,000.00 US Dollars	0.00	Qty
2	29161400	METHACRYLIC ANHYDRIDE / MAAH	4040.000	K.G	3,414,810.00	60,600.00 US Dollars	0.00	Qty
3	29121100	METHANOL	226600.000	K.G	5,746,010.00	101,970.00 US Dollars	0.00	Qty
				Total	29,446,820.00	522,570.00		

Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Rejected
HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39093010	62/0- C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	15000.000	K.G	50048625.00	907500.00 US Dollars
				Total	50,048,625.00	907,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072099	MX 90 / SA90-100-0-50ST (Poly Phenylene Oxide - PPO)	27000.000	K.G	30,213,000.00	540,000.00 US Dollars	7,553,250.00	Value & Qty
2	29161400	METHACRYLIC ANHYDRIDE / MAAH	6060.000	K.G	5,085,855.00	90,900.00 US Dollars	1,271,463.75	Value & Qty
3	29121100	METHANOL	339900.000	K.G	8,557,832.00	152,955.00 US Dollars	2,139,458.06	Value & Qty

				Total	43,856,687.00	783,855.00		
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Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:2/20/87-ALC1/2013

Party Name:HINDUSTAN ADHESIVES LTD

Meet No/Date:51/87-ALC1/2013
20.03.2014

Status: Deferred

HQ File :01/87/050/00163/AM14/

RLA File :05/23/040/00277/AM13/

Lic.No/Date:0510338580
07.11.2012

Defer Date:16.04.2014

Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.:17/23/87-ALC1/2013

Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD

Meet No/Date:51/87-ALC1/2013
20.03.2014

Status: Deferred

HQ File :01/87/050/00187/AM14/

RLA File :34/24/040/00274/AM13/

Lic.No/Date:3410036291
01.03.2013

Defer Date:16.04.2014

Decision: A D/L No. 7/240/2013-TSW dated 28.01.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 19.02.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

5	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/60/2013-PC.II dated 13.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:09.04.2014
	Decision: A D/L No. 46011/57/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

	Case No.:3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39199010	63/0- PROTECTIVE FILM (RUBBER BASED)	100000.000	K.G	29006842.00	538160.00 US Dollars		
				Total	29,006,842.00	538,160.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE GRANULES	69020.000	K.G	6,062,717.00	110,432.00 US Dollars	1,399,375.00	Value & Qty
2	39011090	LDPE GRANULES	14400.000	K.G	1,154,160.00	21,023.00 US Dollars	266,399.00	Value & Qty
3	40059990	SYNTHETIC RUBBER	32730.000	K.G	11,320,325.00	206,199.00 US Dollars	3,298,783.00	Value & Qty
4	39022000	POLYISOBUTYLENE/POLYBUTENE	1560.000	K.G	183,285.00	3,339.00 US Dollars	47,858.00	Value & Qty
5	39012000	HDPE GRANULES	2290.000	K.G	206,718.00	3,765.00 US Dollars	47,714.00	Value & Qty
				Total	18,927,205.00	344,758.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/40/2010-PC-II dated 18.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Protective Film (Rubber Based)	1 kg	1. LLDPE Granules	0.6614 kg
		2. LDPE Granules	0.1380 kg
		3. Synthetic Rubber	0.3137 kg
		4. Poly Isobutylene / Polybutene	0.0149 kg
		5. HDPE Granules	0.0220 kg

RLA may take consequential action as per Policy / Procedures.

8	Case No.:7/25/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013	Defer Date:09.04.2014
	Decision: A D/L No. 46011/47/2013-PC.II dated 23.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

Case No.:6/23/87-ALC1/2013	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Rejected			
HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39206110	63/0- APET FILM	200.000	M.T	20900000.00	380000.00 US Dollars
2	39206110	63/0- RPET	200.000	M.T	19250000.00	350000.00 US Dollars
3	39206110	63/0- GAGPET FILM/SHEET	100.000	M.T	12650000.00	230000.00 US Dollars
				Total	52,800,000.00	960,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39076090	A PET RESIN	217.800	M.T	17,369,550.00	315,810.00 US Dollars	4,347,388.00	Value & Qty
2	38249090	ANTIBLOCK ADDITIVE	2.200	M.T	617,100.00	11,220.00 US Dollars	154,275.00	Value & Qty
3	39076090	FLAKES	176.000	M.T	12,584,000.00	228,800.00 US Dollars	3,146,000.00	Value & Qty
4	39076090	A PET RESIN	41.800	M.T	3,333,550.00	60,610.00 US Dollars	833,387.00	Value & Qty
5	38249090	ANTI BLOCK ADDITIVE	2.200	M.T	617,100.00	11,220.00 US Dollars	154,275.00	Value & Qty
6	39076090	PET G RESIN	22.000	M.T	3,569,500.00	64,900.00 US Dollars	892,375.00	Value & Qty
7	39076090	A PET RESIN	86.900	M.T	6,930,275.00	126,005.00 US Dollars	1,732,568.00	Value & Qty
8	38249090	ANTIBLOCK ADDITIVE	1.100	M.T	308,550.00	5,610.00 US Dollars	77,138.00	Value & Qty
				Total	45,329,625.00	824,175.00		

Decision: A D/L No. 46011/69/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 19.11.2013 and 31.01.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

10	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

11	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:3/30/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
	HQ File :01/87/050/00268/AM14/	RLA File :02/24/040/00087/AM14/	Lic.No/Date:0210194635 23.09.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232100	63/0- HDPE bags weighing (T- shirt bags/ garbage bags)	700.000	M.T	84889000.00	1267000.00 US Dollars
				Total	84,889,000.00	1,267,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE granules	735.000	M.T	72,636,375.00	1,084,125.00 US Dollars	17,795,912.00	Qty
2	32151190	Printing ink	3.500	M.T	1,031,800.00	15,400.00 US Dollars	315,421.00	Qty
				Total	73,668,175.00	1,099,525.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/106/2006-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Bags (T-Shirt bags / garbage bags)	1 kg	1. HDPE Granules	1.05 kg
		2. Printing Ink	0.005 kg
RLA may take consequential action as per Policy / Procedures.			

13	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date: 16.04.2014
	Decision: It was noted that the reply furnished by the firm vide letter dated 20.01.2014 is incomplete. Hence, it was decided to request the firm to furnish No Objection Certificate (NOC) from Ministry of Environment & Forest (MOEF).			

14	Case No.:10/37/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00345/AM14/	RLA File :03/94/040/00538/AM14/	Lic.No/Date:0310751348 26.09.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

15	Case No.:4/42/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00390/AM14/	RLA File :03/95/040/00664/AM13/	Lic.No/Date:0310752321 04.10.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/30/2012-PC.II dated 28.01.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

16	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:16.04.2014
	Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the			

Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:20/33/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
HQ File :01/87/050/00298/AM14/	RLA File :32/24/040/00016/AM14/	Lic.No/Date:3210068775 22.10.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39269099	63/0- HDPE Net Impregnated with alphacypermethrin 0.55%	572600.000	K.G	107448390.00	1717800.00 US Dollars
				Total	107,448,390.00	1,717,800.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	32061190	Colouring Pigments	1431.500	K.G	569,451.00	9,104.00 US Dollars	0.00	Value & Qty
2	39011010	LLDPE	27942.880	K.G	2,971,306.00	47,503.00 US Dollars	0.00	Value & Qty
3	38089137	Alphacypermethrin TECH 97%	3893.680	K.G	3,772,976.00	60,319.00 US Dollars	0.00	Value & Qty
4	39012000	HDPE Granules	600.000	M.T	54,914,520.00	877,930.00 US Dollars	0.00	Value & Qty

				Total	62,228,253.00	994,856.00		
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Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/97/2006-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Net Impregnated with Alphacypermethrin 0.55%	1 kg	1. HDPE Granules	1.0479 kg
		2. Colouring Agent	0.0025 kg
		3. Alphacypermethrin Tech 97%	0.0068 kg
		4. LLDPE Granules	0.0488 kg
RLA may take consequential action as per Policy / Procedures.			

18	Case No.: 9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:16.04.2014
	Decision: It was noted that RLA, Kochi had inadvertently enclosed the copy of another Advance Authorization No. 1010053319 dated 30.10.2013 (RLA F. No. 10/24/40/51/AM14) with the forwarding letter of the subject Advance Authorization. It was noted that the hard copy of application for the said Advance Authorization No. 1010055318 dated 30.10.2013 has not been received yet from RLA, Kochi. Hence, it was decided to request RLA, Kochi to furnish a copy of 4.7 application of subject Advance Authorization.			

Case No.:3/48/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
HQ File :01/87/050/00452/AM14/	RLA File :03/95/040/00611/AM14/	Lic.No/Date:0310756751 04.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076090	63/0- Polyester (PET) Chips (High Pressure Moulding Grade/Bottle Grade)	5000.000	M.T	435400000.00	7000000.00 US Dollars
				Total	435,400,000.00	7,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	4083.965	M.T	212,108,890.00	3,410,110.78 US Dollars	66,857,920.18	Value & Qty
2	29152100	Acetic Acid	424.000	M.T	10,549,120.00	169,600.00 US Dollars	2,754,481.23	Value & Qty
3	38159000	Catalyst T8P	0.420	M.T	1,175,580.00	18,900.00 US Dollars	306,955.75	Value & Qty
4	29152300	Cobalt Acetate	6.360	M.T	4,012,094.06	64,503.12 US Dollars	1,047,598.07	Value & Qty
5	29152930	Manganese Acetate	19.500	M.T	1,576,770.00	25,350.00 US Dollars	411,710.49	Value & Qty
6	28111990	Hydro Bromic Acid	1.695	M.T	94,886.10	1,525.50 US Dollars	24,775.71	Value & Qty

7	28151190	Sodium Hydroxide	33.920	M.T	210,982.40	3,392.00 US Dollars	55,089.62	Value & Qty
8	29051100	Methanol	9.750	M.T	225,599.40	3,627.00 US Dollars	58,906.27	Value & Qty
9	27101290	Naphtha	2730.250	M.T	135,857,240.00	2,184,200.00 US Dollars	34,444,736.52	Value & Qty
10	29173960	Isophthalic Acid	100.000	M.T	7,961,600.00	128,000.00 US Dollars	2,078,853.76	Value & Qty
11	27101290	Naphtha	60.000	M.T	2,985,600.00	48,000.00 US Dollars	756,957.86	Value & Qty
12	28092010	Phosphoric Acid	0.200	M.T	8,210.40	132.00 US Dollars	2,143.82	Value & Qty
13	28258000	Antimony Trioxide	1.700	M.T	1,079,605.40	17,357.00 US Dollars	281,895.82	Value & Qty
14	29152300	Cobalt Acetate	0.900	M.T	567,749.16	9,127.80 US Dollars	148,245.01	Value & Qty
				Total	378,413,926.92	6,083,825.20		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2013-PC-II dated 28.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	1 MT	1. Reformat	0.816793 MT
		2. Acetic Acid	0.084800 MT
		3. Catalyst T8P	0.000084 MT
		4. Cobalt Acetate	0.001272 MT
		5. Manganese Acetate	0.003900 MT
		6. Hydro Bromic Acid	0.000339 MT
		7. Sodium Hydroxide	0.006784 MT
		8. Methanol	0.001950 MT

		9. Naphtha	0.558050 MT
		10. Isophthalic Acid	0.020000 MT
		11. Phosphoric Acid	0.000040 MT
		12. Antimony Trioxide	0.000340 MT
		13. Cobalt Acetate	0.000180 MT
RLA may take consequential action as per Policy / Procedures.			

20	Case No.:1/37/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00336/AM14/	RLA File :05/23/040/00327/AM14/	Lic.No/Date:0510370559 08.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

	Case No.:5/35/87-ALC1/2013	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
	HQ File :01/87/050/00330/AM14/	RLA File :03/94/040/00683/AM14/	Lic.No/Date:0310758186 19.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39202020	63/0- EXTRUSION COATED THERMAL BOPP FILM	600000.000	K.G	111000000.00	1813725.40 US Dollars
				Total	111,000,000.00	1,813,725.40

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39013000	ETHYLENE VINYL ACETATE AS PER ANNEXURE	328800.000	K.G	35,994,393.60	578,688.00 US Dollars	9,398,498.00	Value & Qty
2	39202090	BOPP FILM AS PER ANNEXURE	343200.000	K.G	56,569,656.00	909,480.00 US Dollars	16,484,601.00	Value & Qty
				Total	92,564,049.60	1,488,168.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/49/2012-PC-II dated 18.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Extrusion Coated Thermal BOPP Film	1 kg	1. Ethylene Vinyl Acetate Resin	0.548 kg
		2. BOPP Film	0.572 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:26/46/87-ALC1/2013	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
HQ File :01/87/050/00420/AM14/	RLA File :03/94/040/00727/AM14/	Lic.No/Date:0310758188 19.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39209999	62/0- SILICONE COATED POLYSTER FILM (RELEASE LINERS) 357000.000 SQM 50000.000 KGS	357000.000	Sq. meter	12030900.00	200515.00 US Dollars
				Total	12,030,900.00	200,515.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39206390	POLYSTER FILM 100 MICRON + /- 10% 52500.000 KGS 375000.000 SQM	52500.000	K.G	7,875,000.00	131,250.00 US Dollars	2,362,500.00	Qty
2	39100000	SILICONE POLYMERS (100% SOLID)	450.000	K.G	283,500.00	4,725.00 US Dollars	85,050.00	Qty
3	38159000	CATALYST FOR SILICONE	30.000	K.G	255,600.00	4,260.00 US Dollars	76,680.00	Qty
4	39100000	CROSS LINKER FOR SILICONE	54.000	K.G	23,328.00	388.80 US Dollars	6,998.00	Qty
				Total	8,437,428.00	140,623.80		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/160/2005-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicone Coated Polyster Film (Release Liners)	1 kg	1. Polyster Film	1.0500 kg
		2. Silicone Polymer	0.0090 kg
		3. Catalyst for Silicone	0.0006 kg
		4. Cross Linker for Silicone	0.00108 kg
RLA may take consequential action as per Policy / Procedures.			

23	Case No.:14/41/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00377/AM14/	RLA File :08/24/040/00362/AM14/	Lic.No/Date:0810126572 20.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

24	Case No.:13/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00407/AM14/	RLA File :07/24/040/00241/AM14/	Lic.No/Date:0710099929 25.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

25	Case No.:5/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00446/AM14/	RLA File :26/24/040/00002/AM14/	Lic.No/Date:2610012230 29.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

26	Case No.:6/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00447/AM14/	RLA File :26/24/040/00003/AM14/	Lic.No/Date:2610012231 29.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

27	Case No.:7/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00448/AM14/	RLA File :26/24/040/00004/AM14/	Lic.No/Date:2610012232 29.11.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

	Case No.:8/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
	HQ File :01/87/050/00449/AM14/	RLA File :26/24/040/00005/AM14/	Lic.No/Date:2610012233 29.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- LIPESA 1541	112320.000	K.G	13141440.00	202176.00 US Dollars
				Total	13,141,440.00	202,176.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29221190	FLOCRYL DADMAC	68796.000	K.G	9,837,828.00	151,351.20 US Dollars	2,881,500.00	Value & Qty
				Total	9,837,828.00	151,351.20		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 28.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LIPESA 1541 (Non Volatile Solids 40 $\pm$ 2%)	1 kg	Flocryl DADMAC	0.6125 kg
RLA may take consequential action as per Policy / Procedures.			

29		INDUSTRIES LTD.,	20.03.2014	
	HQ File :01/87/050/00450/AM14/	RLA File :08/24/040/00391/AM14/	Lic.No/Date:0810126997 10.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

30	Case No.:1/40/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00363/AM14/	RLA File :04/24/040/00286/AM10/	Lic.No/Date:0410153492 24.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.			

31	Case No.:4/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00445/AM14/	RLA File :04/24/040/00188/AM14/	Lic.No/Date:0410153495 24.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

32	Case No.:3/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00444/AM14/	RLA File :04/24/040/00266/AM10/	Lic.No/Date:0410153669 30.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

	Case No.:1/44/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:51/87-ALC1/2013	Status: Deferred
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33			20.03.2014	
	HQ File :01/87/050/00392/AM14/	RLA File :03/95/040/00786/AM14/	Lic.No/Date:0310763756 31.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 20.02.2014. Comments awaited from D/o C&PC.			

34	Case No.:4/51/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00505/AM14/	RLA File :03/94/040/00805/AM14/	Lic.No/Date:0310763791 31.12.2013	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

35	Case No.:3/51/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00504/AM14/	RLA File :05/23/040/00404/AM14/	Lic.No/Date:0510375992 10.01.2014	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

36	Case No.:1/47/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00442/AM14/	RLA File :52/24/040/00042/AM14/	Lic.No/Date:5210040693 05.02.2014	Defer Date:09.04.2014
	Decision: RLA, Surat and firm have been requested through letter dated 10.03.2014 to furnish application expeditiously. Application still awaited from RLA, Surat and firm. Hence, it was decided to again call for 4.7 application from RLA, Surat and firm.			

Case No.:1/51/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Approved
HQ File :01/87/050/00502/AM14/	RLA File :07/24/040/00403/AM14/	Lic.No/Date:0710101963 05.02.2014	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 58.331 MT	61.858	M.T	7034551.00	114662.60 US Dollars
				Total	7,034,551.00	114,662.60

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	58.331	M.T	3,818,785.00	61,247.55 US Dollars	1,101,796.00	Value & Qty
				Total	3,818,785.00	61,247.55		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2007-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

38	Case No.:2/47/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00443/AM14/	RLA File :07/24/040/00377/AM14/	Lic.No/Date:0710102003 06.02.2014	Defer Date:09.04.2014
	Decision: RLA, Bangalore and firm have been requested through letter dated 10.03.2014 to furnish application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Bangalore and firm.			

39	Case No.:5/51/87-ALC1/2013	Party Name:JAY SHREE CHAMUNDA MA PLASTIC	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00506/AM14/	RLA File :24/24/040/00011/AM14/	Lic.No/Date:2410040771 06.02.2014	Defer Date:09.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

40	Case No.:2/51/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00503/AM14/	RLA File :34/24/040/00273/AM14/	Lic.No/Date:3410039280 17.02.2014	Defer Date:09.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.

41	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:51/87-ALC1/2013 20.03.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:09.04.2014
	Decision: RLA, Mumbai and firm have been requested through letter dated 10.03.2014 to furnish application expeditiously. Application still awaited from RLA, Mumbai and firm. Hence, it was decided to again call for 4.7 application from RLA, Mumbai and firm.			

Meeting ended with thanks to Chair and all participants.
